

(b) Efforts are being made to ensure that both countries fully realise the potential and opportunities for bilateral cooperation, based on their commonalities and complementarities.

Problems of Indian brides

2164. SHRI MOHD. ALI KHAN: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) whether the recommendation of Law Commission to tackle the problem of abuse of Indian brides by NRI husbands merits urgent implementation;

(b) if so, the details thereof;

(c) the cases registered, State-wise;

(d) the action taken against guilty persons so far; and

(e) the compensation paid to the victims so far in Andhra Pradesh?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) and (b) These recommendations are under examination of the Ministry of Law and Justice. Main recommendations with regard to marriage of Indian brides with NRI husbands are given in Statement-I (*See below*).

(c) and (d) The number of such complaints received in the Ministry is given in the enclosed Statement-II (*See below*). Action on guilty persons can be taken only based on court orders in each case.

(e) There is no scheme to pay compensation to the victims of fraudulent NRI marriages.

Statement-I

Details of complaints received

- A. Registration of marriages must be made compulsory;
- B. Dissolution of marriage on the ground of irretrievable breakdown of marriage be introduced in the Hindu Marriage Act, 1955 and the Special Marriage Act, 1954;
- C. Where one of the spouses is an NRI, parallel additions must be made in the Hindu Marriage Act, 1955 and the Special Marriage Act, 1954 to provide for provisions for maintenance and alimony of spouses, child custody and child support and as also settlement of matrimonial property;
- D. In the matter of succession, transfer of property, repartition of NRI funds etc., the respective State governments must simplify and streamline procedures;
- E. The Commission has already recommended in its 218th Report as to the need to accede to the Hague Convention on the Civil aspects of International Child Abduction;
- F. Inter-country Child Adoption Procedures must be simplified and a single uniform legislation must be provided for in the matter of adoption of Indian children by NRIs India has also ratified

the Convention of 29 May, 1993 on Protection of Children and Cooperation in Respect of Inter-country Adoption. Thus a simplified law should be enacted on the subject in the light of this Convention.

Statement-II

Total number of Complaints received in MOIA State wise up to June, 2009

Sl. No.	Name of the State	Number of cases
1	Punjab	86
2	Delhi	56
3	Haryana	20
4	Uttar Pradesh	18
5	Andhra Pradesh	31
6	West Bengal	13
7	Maharastra	15
8	Gujarat	16
9	Tamil Nadu	21
10	Kerala	12
11	Jammu and Kashmir	7
12	Bihar	4
13	Rajasthan	6
14	Karnataka	3
15	Madhya Pradesh	3
16	Assam	2
17	Orissa	2
18	Chhattisgarh	1
19	Uttaranchal	1
20	Uttarakhand	1
21	Himachal Pradesh	1
TOTAL		319

Assistance to Pakistani citizens uprooted due to military operation

2165. SHRI RAMDAS AGARWAL: Will the Minister of EXTERNAL AFFAIRS be pleased to state: